

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

B

O.A. No. 11/93 to O.A./27/93  
~~Case No.~~ O.A./27/93 to O.A./33/93 and  
O.A./43/93 and O.A./44/93

DATE OF DECISION 12-3-1993

Shri P.G.Patel & others Petitioner

Mr.M.S.Trivedi Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.Akil Kureishi Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B.Patel : Vice Chairman



The Hon'ble Mr. V.Radhakrishnan : Admn. Member

1. Shri P.G.Patel
2. Shri D.M.Patel
3. Shri B.S.Baria
4. Shri A.M.Patel
5. Shri M.S.Patel
6. Shri R.B.Zala
7. Shri J.N.Patel
8. Shri A.V.Baria
9. Shri C.N.Patel

All are the Casual Labourers,

S.D.O.P.,

Nadiad.

.....applicants

(Advocate : Mr.M.S.Trivedi)

versus



1. Union of India through  
The Secretary,  
Ministry of Telecommunication,  
Sanchar Bhavan,  
New Delhi.

2. Telecommunication District Manager,  
Office of the Telecommunication,  
District Manager,  
Nadiad.

3. Sub Divisional Officer,  
Office of the Sub Divisional Officer,  
Telegraphs,  
Nadiad.

....respondents

(Advocate : Mr. Akil Kureshi)

O R A L   O R D E R

O.A./11/93 to O.A./27/93

O.A./27/93 to O.A./33/93 and

O.A./43/93 and O.A./44/93

Date : 12-3-1993

Per : Hon'ble Mr.N.B.Patel,

Vice Chairman



Mr.M.S.Trivedi, learned advocate for  
the applicant.

Mr.Akil Kureshi, learned advocate for  
the respondents.

Mr.Trivedi states that all the applicants  
have made representations on or about 5th January, '93.  
Even if some applicants have not made representations,  
they may now make it within a period  
of 2 weeks hereof. All the representations  
received, and , to be received, by the department  
may be treated as having been received within  
time. The representations may be considered and  
decided as expeditiously as possible. The decisions  
taken on the representations made by the  
applicants may be communicated to them in  
writing and in case of any decision to terminate

the services of any applicant or applicants, such decisions may not be implemented for a period of 10 days, after communication thereof to the concerned applicant(s). If any of the applicants feels aggrieved by the decision taken on his representation, he will be at liberty to move the Tribunal for revival of his application by filing Miscellaneous Application. This Original Application is disposed of as above.



In view of this order passed in

... The M.A. does not survive and stands disposed of accordingly.

Sd/-

( V.Radhakrishnan )  
Member (A)

Sd/-

( N.B.Patel )  
Vice Chairman

**TRUE COPY**

Appeal  
Section Officer  
Central Administrative Tribunal,  
Ahmedabad Bench.

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD.

Application No. OP/16/93 of 199  
Transfer Application No. \_\_\_\_\_ Old Writ Pet. No. \_\_\_\_\_

C E R T I F I C A T E

Certified that no further action is required to be taken and  
the case is fit for consignment to the Record Room (<sup>D</sup>ecided).

Dated : 30/03/93.

Countersigned :

*revali/suab*  
Section Officer/Court Officer

*R. S. Christian.*  
Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE on 1/16/93 DE #9

NAMES OF THE PARTIES Shri H.M. Patel

## VERSUS

U. of I. & O's.

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	Application	1 to 11
2.	Oral order dtd. 12/03/93.	

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

C.A.T./JUDICIAL SECTION.

Submitted:

Original Petition No:

OA/ 16 193

of

1993

Miscellaneous Petition No:

of

Shri M. M. Patel

Petitioner(s)

Versus.

V. o. India & Ors.

Respondent(s).

This application has been submitted to the Tribunal by

Shri M. S. Trivedi

Under Section 19 of the Administrative Tribunal Act, 1985.

It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunal Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The Applications has been found in order and may be given to concerned for fixation of date except alim. 2, 4, 7, 8 & 13.

The application has not been found in order for the reasons indicated in the check list. The applicant Advocate may be advised to rectify the same within 14 days/draft letter is placed below for signature. Order on OAR/484/92 may be passed.

(M. S. Trivedi)  
ASST:

(S. O. (J))

as per alim. 6.1.93

D.R. (J))

on leave

KNP24492.